3

3,34,830—00

1,28,218--90

52,680-00

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72.

71. Shri G.S. Jelley

73. Manjula Singh . . .74. Shri. J.P. Devdhar . .

75. Shri. T.U. Khatri

50,560--00

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4	5
5,18,100—00	9,37,610—00
3,26,475—00	3,64,935—00
30,300—00	
82,44000	2,28,00500

## Insurance of Identity Girds to voters in the States

Shri V. Balasubramaniam

7058. SHRI CHIMANBHAI MEHTA:
SHRI SARADA MOHANTY:SHRI PRAKASH YASHWANT AMBEDKAR:
SHRI SHANK A R DAYAL SINGH:
SHRI ANANTRAM DEVSHANKER DAVE;
SMT. RENUKA CHOWDHURY:
SHRI G. G. SWELL:

Will the PRIME MINISTER be pleased to state refer to answer to Starred question 359 given in Rajya Sabha on the 21st April, 1994 and state:

- (a) whether it is mandatory for the registration officer to arrange for issue of Identity Cards after the constituency has been notified:
- (b) whether dead-lock would prevail if the States are not ready with Identity Cards;
- (c) what precedes, whether issuance of Identity Cards of the notification pertaining to Constituencies;
- (d) whether it is a fact that printing of Identity Cards would cost Centre and States just less than half a per cent of their total budgeted expenditures; and
- (e) if so, what prevents them from printing, and issuance of multiple Identity Cards before 1st January, 1995?

THE MINISTER OF STATE IN THE MINISTRY OF LAW. JUSTICE AND COMPANY AFFAIRS (SHRI H. R. BHARDWAJ); (a) Yes, Sir.

- (b) No, Sir, Under Election law cards would be required to be produced at an election only after these have been issued.
- (c) Under Election Law a notification under Rule 28 of Registration of Electors Rules, I960 precedes the issuance of identity cards in that constituency.
- (d) and (e) Though the estimated expenditure on issuance of photo ideality cards is around Rs. 1650 crores which may by itself be a fraction of the total budgeted expenditure of the Central and State Governments, the cost factor is a constraint on issuance of identity cards.

## Model Code of Conduct Cor elections

7059. SHRI CHIMANBHAI MEHTA: SHRI O. P. KOHLI: SHRI RAMDAS AGARWAL:

Will the PRIME MINISTER be pleased to state:

- (a) what prevents Government from introducing a Bill on model code of conduct to make it statutory;
- (b) the number of years Since the code of conduct was framed:
- (c) which were the parlies *tomeitei* and those which had agreed to anodel code of conduct;

- (d) the number of times the item of code of conduct was discussed to make it statutory in the meetings of the poli-tical parties convened by Government: and
- (e) whether Government have taken note of the judgement of Supreme Court delivered on 25th April, 1994 on confirming powers to Election Commission to enforce the model code of conduct?

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI H. it. BHARDWAJ): fa) A comprehen sive Bill containing proposals on Elec-roral Reforms including one to give statutory backing to certain provisions of the Model Code of Conduct has been finalised by the Government and is likely to be introduced shortly.

- (b) The Model Code of Conduct was formulated in 1968 and is in operation since that time.
- (c) The information is being collected and will be laid on the Table of the House.
- (d) The Model Code of Conduct was among the proposals on electoral reforms considered by the Committee on Electoral Reforms headed by the late Shri Dinesh Goswami, which had representatives of various political parties.
- (e) The Supreme Court vide its order dated 25-4-1994 have merely clarified that its earlier interim order dated 4-4 1994 was intended to operate only upto the date of issue of the statutory notification. There is no confirmation by the Supreme Court as to the powers of the Election Commission to enforce the Model Code of Conduct.

## Preparation of format issue of the electral reforms

7060. SHRI AHMED MOHMED BHAI PATEL: Will the PRIME MINISTER be pleased to state;

(a) whether it is a fact that the Prime Minister has directed all the Ministries to prepare a format for the

- electoral .reforms in the country so 'hat legislation is introduced during the current session of Parliament;
- (B) if so, whether all the electoral reforms suggested by the Chief Election Commissioner from time to time have beon considered;
- (c) whether Government had initia ted discussions with all the political parties for getting opinion on the election); reforms and whether they have also been considered: and
- (d) if so, by when the formula electoral reforms will be made?

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI

- H. R. BHARDWAJ): (a) and (b) The Government has finalised a package of Electoral Reforms after taking into account the proposals made from time to time by the Chief Election Commissioner and others.
- (c) The proposals on Electoral Re forms have been discussed in the meet ings of political parties taken by the speaker on 6.5.94, 10.5.94 and U.S., 94. The Government have also taken into account the views of the political parties while finalising the proposals.
- (d) The Government hopes to intro duce suitable legislation on Electoral Reforms in the current session of Parlia

## Suitable Legislation in Regard to Elec toral Reforms

- 7061. SHRI RAMDAS AGARWAL: Will the PRIME MINISTER be pleased to state;
- (a) what is the present position relating to electoral reforms proposed to be made by the Government;
- (b) whether Government have taken any decision to bring forward a suitable legislation in this regard during the current session of Parliament; if so, what are the details in this regard;